

GOVERNMENT OF INDIA
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

RAJYA SABHA
STARRED QUESTION NO. 107
TO BE ANSWERED ON 01/08/2024

Waste management in the country

107* SHRI B. PARTHASARADHI REDDY:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) whether it is a fact that out of 62 million tonnes (MT) of municipal solid waste generated per annum in the country, only 43 MT is collected, out of which, only 11.9 MT is treated and the rest is dumped in landfill sites;
- (b) if so, the reasons for low waste treatment in the country;
- (c) whether Government is planning to introduce any advanced technological solution to improve waste management in the country; and
- (d) if so, the details thereof, if not, in what manner Government is planning to deal with the issue?

ANSWER

MINISTER FOR ENVIRONMENT, FOREST AND CLIMATE CHANGE
(SHRI BHUPENDER YADAV)

- (a) to (d): A statement is laid on the Table of the House.

Statement referred to in reply to parts (a) to (d) of Rajya Sabha Starred Question No. 107 to be answered on 1st August, 2024 on “Waste management in the country” by Shri B. Parthasaradhi Reddy, MP.

(a) & (b): The Solid Waste Management Rules, 2016, provide the statutory framework for management of solid waste in the country. The local authorities are mandated for solid waste management under Solid Waste Management Rules, 2016. As per Swachh Bharat Mission Urban 2.0 dashboard, the solid waste generated is approximately 1.59 lakh TPD, of which 1.24 lakh TPD is processed. As per Solid Waste Management Rules, 2016, local bodies are mandated to allow only non-recyclable, non-biodegradable, non-combustible and non-reactive waste to go to sanitary landfills and every effort shall be made to achieve the desired objective of zero waste going to landfill.

Separately, Central Pollution Control Board has issued Guidelines for Disposal of Legacy Waste (Old Municipal Solid Waste). Directions under Section 5 of Environment (Protection) Act, 1986, to all State Pollution Control Boards / Pollution Control Committees for enforcement of provisions of Solid Waste Management Rules, 2016, regarding bio-mining of legacy waste.

(c) & (d): As per Solid Waste Management Rules, 2016, local bodies shall facilitate construction, operation and maintenance of solid waste processing facilities and associated infrastructure using suitable technology adhering to the guidelines issued by the Ministry of Housing and Urban Affairs from time to time and standards prescribed by the Central Pollution Control Board.

Central Public Health Engineering Organization under Ministry of Housing and Urban Affairs, Government of India, has published Municipal Solid Waste Manual, which inter alia covers technical aspects segregation, collection, transportation, processing and treatment of municipal solid waste.

Further, CPCB has also constituted Standing Committee on Technology for Waste Management for assessment of indigenous technologies and innovative waste management practices. The Committee has prepared a Protocol for Evaluation of Technology for Waste Management, which is available on CPCB website (https://cpcb.nic.in/uploads/Technology_WM_1.pdf).
